

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**



**OA No. 060/0254/2020
MA No. 060/411/2020**

Chandigarh, this the 17th day of March, 2020

HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

1. Sh. Jaspal Singh (age 66 years) (Retd) Assistant Director, O/o CPMG, Punjab Circle, Chandigarh, resident of House No. 446, Shiva Enclave, Zirakpur-140 603, Mohali, Punjab.
2. Sh. Juggal Kishore Datta, (age 63 years) (Retd) Assistant Director, O/o PMG, PWR, Chandigarh, resident of VPO Khad. Via Pandoga, District Una, Himachal Pradesh-177207.
3. Sh. Rajinder Kumar Joshi (age 62 years) (Retd) Assistant Director, O/o PMG, PWR, Chandigarh, resident of House No. 768, Sector 115, Gillco Palm Kharar – 140301 District S.A.S. Nagar, Mohali, Punjab.
4. Sh. Sat Paul (age 61 years) (Retd), Sr. Post Master, O/o SSPO, Ludhiana, resident of 1 New Raj Guru Nagar Extn., Near Sohi Bagh, Ferozepur Road, Ludhiana – 142021.
5. Smt. Shashi Bala (age 63 years) (Retd), Superintendent, O/o SPO-CSD, Ludhiana, resident of House No. 33 H, Majhitha Enclave, Near Railway Patak, Patiala City-147005.
6. Sh. Baljinder Sandhu (age 65 years) (Retd), SSPO (STS), O/o SP (HQ) Jalandhar Division, resident of House No. 338/8A, Ram Basti, Hareri Road, Sangrur-14801.
7. Sh. Gurdev Singh (age 61 years) (Retd), Superintendent RMS, O/o CPMG Punjab, Chandigarh, resident of Village Ranjitgarh Bander, PO Bhagwanpur, Via Jhurir District Mansa – 151506
8. Shri Mohinder Pal (age 66 years) (Retd) Sr. Post Master, O/o SSP, Hoshiapur, resident of House no. 14, Gali No. 5, Near Arora Market, Rishi Vihar, Phase-I, Majithia Road, Amritsar-143001.
9. Sh. Kulwant Singh Behar (age 66 years) (Retd) Superintendent RMS, O/o CPMG Punjab, Chandigarh, resident of House No. 126, Ward No.



24, Mohalla Mata Rani, Khanna, District Ludhiana-141401

10. Sh. Inderjit Sharma (age 60 years) (Retd), SSPO, O/o CPMG Punjab, Chandigarh, resident of House No. 1045, Sector 7, Panchkula-134109.

11. Sh. Kulwant Singh (age 65 years) (Retd), Superintendent RMS, O/o SSRMS Ludhiana Division, resident of House No. 226, Street No. 6E/2, Dashmesh Nagar, Moga-142 001.

12. Smt. Kamlesh Rani (age 63 years) (Retd), SPO, CPMG Punjab, Chandigarh, resident of House No. 75, Vikas Vihar, Phase I, Ferozepur City-152002.

13. Sh. Gopi Chand Goyal (age 61 years) (Retd), Senior Superintendent Post Office, Gurdaspur Division, resident of House No. 3/362 Raj Housing Board Colony, Hanumangarh Junction 335512, Rajasthan-360 001.

14. Sh. Parkash Singh (age 58 years) Senior Superintendent Post Office, Gurdaspur-143521.

15. Sh. S.S. Kaushal (age 59 years) Assistant Director, O/o Post Master General, Punjab West Region, Sector 17, Chandigarh-160017.

.....Applicants

BY ADVOCATE: **Sh. Dhiraj Chawla**

VERSUS

1. Union of India through the Secretary (P), Government of India, Ministry of Communication & Information Technology, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi – 110 001.

2. The Chief Post Master General, Punjab Circle, Near Hotel Shivalik View Sector 17, Chandigarh-160 017.

.....Respondents

BY ADVOCATE: **Sh. Sanjay Goyal**



ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. MA No. 060/411/2020 is allowed. Applicants are permitted to file a joint application.

2. Through the present OA, applicants seek issuance of directions to the respondents to grant them the Grade Pay of Rs. 5400 w.e.f. the date of completion of regular service of four years in the Grade Pay of Rs. 4800 and refix their pay and retiral dues as well as pension and release arrears thereof as already granted to the similarly situated employees in view of the law settled down by the Hon'ble Madras High Court in CWP No. 13225 of 2010 decided on 06.09.2010 against which the Government of India filed SLP (C) No. 15627 of 2011 before the Apex Court which was dismissed vide order dated 10.10.2017 and the view was again reiterated by Hyderabad Bench of this Tribunal vide its judgement dated 14.09.2015.



3. Heard Sh. Dhiraj Chawla, learned counsel for the applicants.
4. At the outset, learned counsel for the applicants submits that before approaching this court, the applicants have already served Legal Notice Annexures A-4 which is pending consideration.
5. The learned counsel for the applicants made a statement at the bar that the applicants will be satisfied if directions are issued to the respondents to decide their pending Legal Notice by passing a reasoned and speaking order within some stipulated time period.
6. Issue notice.
7. On asking of the court, Sh. Sanjay Goyal, Sr. CGSC, accepts notice. He does not object to the disposal of the OA in the requested manner.
8. Considering the short prayer made in the application, and without commenting anything on merits



of the case, the present OA is disposed of in limine by directing the competent authority to decide the pending Legal Notice served on behalf of the applicants, by passing a reasoned and speaking order, as per rules and law, within a period of three months from the date of receipt of a certified copy of this order. If the applicants are held to be entitled for the grant of relevant benefit, the same be extended to them, otherwise, a reasoned and speaking order be communicated to them. OA stands disposed of accordingly.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 17.03.2020
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